

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO. 2453

TO BE ANSWERED ON MONDAY, DECEMBER 13, 2021/AGRAHAYANA 22, 1943
(SAKA)

SALE OF HEALTH DATA

2453. DR. G. RANJITH REDDY:
SHRIMATI KAVITHA MALOTHU:
SHRI VENKATESH NETHA BORLAKUNTA:
SHRI PASUNOORI DAYAKAR:

Will the Minister of FINANCE be pleased to state:-

- (a) whether it has come to the notice of the Government that health data such as blood reports, health history, plasma infusion details and other data of COVID-19 patients are being sold by hospitals and diagnostic centres to insurance companies, lenders etc., without their consent;
- (b) if so, the details thereof; and
- (c) the corrective steps taken by the Insurance Regulatory and Development Authority of India to prevent procurement of such data by insurance and other companies against the consent of individuals?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(DR. BHAGWAT KARAD)

(a): Insurance business is regulated by the Insurance Regulatory and Development Authority of India (IRDAI) and the credit system is regulated by the Reserve Bank of India (RBI). IRDAI and RBI have informed that no such instances have come to their notice.

(b) and (c): Questions do not arise.
